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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

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C.A.No.1450/99.

Date of decision: 23-3-1999.

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Between:

M.Gopala Krishna. .. Applicant.

And

1. The General Manager, India Govt.  
Mint (X IG MINT), Saifabad,  
Hyderabad.
2. The District Employment Officer,  
Hyderabad District Employment  
Exchange (Clerical)Chikkadpally,  
Hyderabad .. .. Respondents.

Counsel for the Applicant: Sri K.Nageswar Reddy.

Counsel for the Respondents: Sri B.Narasimha Sarma  
Senior Standing counsel  
for the Central Government.

Sri P.Naveen Rao, Spl. Counsel  
for R-2,

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

JUDGMENT:

(by Hon'ble Sri R.Rangarajan, Member (A))

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Heard Sri Nageswara Reddy for the Applicant,

Sri Jacob for Sri B.Narasimha Sarma for Respondent No.1

and Sri Phaniraj for Sri Naveen Rao for Respondant No.2.





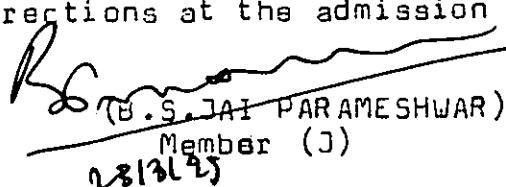
: 2 :

The applicant in this O.A., is an aspirant for the post of Recorder (Assistant - Class III) Post under Respondent No.1. The Respondent No.1 sent a Notification No.I-240/1/Admn/99/6612 dated 18.2.1999 to the 2nd Respondent for sponsoring the candidates for filling of that post. (Annexure 2 Page 7 to the O.A.) It is stated that the name of the applicant has not been sponsored by the Employment Exchange.

Hence, the applicant <sup>has</sup> filed this O.A., for considering his application also in view of the Judgment reported in 1966(6)Scale, 676 (EXCISE SURVEY INTENDENT, MALKAPATNAM, KRISHNA DISTRICT vs. K.B.N. VISWESWARA RAO AND OTHERS).

In view of the recent judgment of the Hon'ble Supreme Court and the instructions of the Government of India, the case of the applicant should also be considered by the Respondent No.1 along with the Employment ~~sponsored~~ candidates, if the applicant submits his application at least one week before the conduct of selection process either by written test, vivo-voce or both and fulfills the eligibility criteria.

The O.A., is disposed of with the above directions at the admission stage itself. No costs.

  
(B.S. JAI PARAMESHWAR)  
Member (J)  
18/3/99

  
(R.RANGARAJAN)  
Member (A)

Date: 23-3-1999  
- - - - -  
Dictated in open Court.  
ss.

  
JAI PARAMESHWAR

1ST AND 2ND COURT

Copy to:

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

1. HODHND

2. HHRP M(A)

3. ~~ACCESS~~ M(3)

4. D.R. (A)

5 SPARE

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D. H. NASIR:  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:  
MEMBER (A)

THE HON'BLE MR. R. RANGRAJAN  
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWA.  
MEMBER (J)

DATED:

ORDEP/JUDGEMENT

ME./RA./CP.NP.

11

O.A. NO. OA 450/88  
ADMITTED AND INTERIM DIRECTIONS  
22/12/88

ANSWERED

~~DISMISSED~~ AS WITHDRAWN

~~REFERRED/REJECTED~~

NO ORDER AS TO COSTS

SRR

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेषण / DESPATCH

30 MAR 1999

हैदराबाद ब्यायरीट  
HYDERABAD BENCH